### ANF-4A

### Application for issue of Advance Authorisation/ Annual Advance Authorisation [Please see guidelines given at the end before filling the application]

# **Application Details**

| IEC | Entity<br>Name | Application<br>Number | Authorisation<br>Number | HQ<br>File<br>Numbe<br>r | Applicable<br>Export<br>Foreign<br>Currency | Applicable<br>Foreign Exchange<br>Rate | Applicable<br>Norms<br>Committee | RA file<br>numbe<br>r |
|-----|----------------|-----------------------|-------------------------|--------------------------|---|--|----------------------------------|-----------------------|
|     |                |                       |                         |                          |   |  |                                  |                       |

### **Basic Details**

| Type of<br>Norm | Port of Registration for the<br>purpose of imports | Preferred<br>Activity | Branch Code | Custom Notification Number |
|-----------------|--|-----------------------|-------------|----------------------------|
|                 |  |                       |             |                            |

### **RCMC Details**

| RCMC Number | Date of<br>Issuance | Validity<br>Period | Issuing Authority | Products for which registered |
|-------------|---------------------|--------------------|-------------------|-------------------------------|
|             |                     |                    |                   |                               |

### **Excise/GST Details**

| Branc<br>h code | Address of the factory / bremises where | Excise/GST<br>Registration<br>Number | Jurisdictional Central Excise /GST<br>Authority/GST under whose jurisdiction<br>the factory / premises |
|-----------------|---|--------------------------------------|--|
|                 |   |                                      |  |

# **Industrial Registration Details**

| MSME / IEM Registration<br>Number/Udyog Aadhar Number | Issuing Authority | Date of<br>Issue | Products for which registered |
|---|-------------------|------------------|-------------------------------|
|   |                   |                  |                               |

### **Co-Licensee Details**

| IEC No. of Co-licensee | Branch Code | Name of Co-licensee | Address of Co-licensee |  |
|------------------------|-------------|---------------------|------------------------|--|
|                        |             |                     |                        |  |

| GSTN/Exc<br>ise<br>Registratio<br>n No. (if<br>applicable) | I<br>E<br>C<br>No. | Bra<br>nch<br>Cod<br>e | Sunnorfi | Address of<br>Supporting<br>Manufactur<br>er | Pinc<br>ode | Cit<br>y | Stat<br>e | Dist<br>rict | Typ<br>eof<br>Unit | MSME/IEM/I<br>L Regn Noof<br>Supporting<br>Manufacturer | Date<br>Of<br>Issu<br>e | Produ<br>cts<br>endors<br>ed |
|--|--------------------|------------------------|----------|--|-------------|----------|-----------|--------------|--------------------|---|-------------------------|------------------------------|
|  |                    |                        |          |  |             |          |           |              |                    |   |                         |                              |

Past Year Exports/Deemed Supplies Details

| Finan<br>cial<br>Year    | Dire<br>Expo<br>ts  |                            | Thire<br>Party<br>Expo     | y                  | Total<br>Expo      |                    | Suppl<br>toSE2     |                    | Total<br>Suppl<br>SEZ |                    | Suppl<br>toEO      |                    | Other<br>Deem<br>Export | ed                 | Total<br>Deem<br>Expor | ed                 |
|--------------------------|---|----------------------------|----------------------------|--------------------|--------------------|--------------------|--------------------|--------------------|-----------------------|--------------------|--------------------|--------------------|-------------------------|--------------------|------------------------|--------------------|
| Finan<br>cial<br>Year    | Val<br>ue<br>in<br>IN<br>R  | Val<br>ue<br>in<br>US<br>D | Val<br>ue<br>in<br>IN<br>R | Valu<br>ein<br>USD | Val<br>uein<br>INR | Valu<br>ein<br>USD | Val<br>uein<br>INR | Valu<br>ein<br>USD | Val<br>uein<br>INR    | Valu<br>ein<br>USD | Val<br>uein<br>INR | Valu<br>ein<br>USD | Val<br>uein<br>INR      | Valu<br>ein<br>USD | Val<br>uein<br>INR     | Valu<br>ein<br>USD |
|                          |   |                            |                            |                    |                    |                    |                    |                    |                       |                    |                    |                    |                         |                    |                        |                    |
| Total F                  | OB val  | lue of                     | exports                    | s in prec          | eding f            | inancial           | years:             | -                  | -                     | -                  |                    |                    | -                       | -                  |                        |                    |
| CIF val                  | CIF value of authorisations already obtained under Self declaration/Self Ratification : |                            |                            |                    |                    |                    |                    |                    |                       |                    |                    |                    |                         |                    |                        |                    |
| Total Entitlement (INR): |   |                            |                            |                    |                    |                    |                    |                    |                       |                    |                    |                    |                         |                    |                        |                    |
| Balance                  | Entitl  | ement                      | :                          |                    |                    |                    |                    |                    |                       |                    |                    |                    |                         |                    |                        |                    |

# **Export Details**

| Export Product Group | Currency of Imports | Freely convertible currency |  |  |
|----------------------|---------------------|-----------------------------|--|--|
|                      |                     |                             |  |  |

**Export Products** 

| Export<br>Serial<br>Numbe<br>r | SION<br>Serial<br>No. | Item(s) to be<br>exported /supplied<br>under the<br>Authorisation | Export Item<br>Description | Quantity | UOM | FOB /<br>FOR<br>Value (in<br>INR.) | FOB / FOR<br>value (infreely<br>convertible<br>currency) |
|--------------------------------|-----------------------|---|----------------------------|----------|-----|------------------------------------|--|
|                                |                       |   |                            |          |     |                                    |  |
|                                | ITC<br>(HS)<br>Code   |   |                            |          |     |                                    |  |

**Cumulative Export Value** 

| Grand Total FOB /<br>FOR valueof Exports to | Grand Total FOB / FOR<br>value ofExports to be | Grand Total FOB /<br>FOR valueof Exports to | Grand Total FOB / FOR<br>value of Exports to be made, |
|---|--|---|---|
| be made, excluding                          | made, excluding                                | be made, excluding                          | excluding commission (In                              |
| commission (In INR.)                        | commission (In currency of imports)            | commission (In US<br>\$)                    | Freely Convertible currency)                          |

**Deemed Export Details** 

Please select

# **Input Details**

| S.no.   | Export<br>Serial No. | Inputs<br>asper | Serial<br>No | Input<br>Item<br>Descript<br>ion | UOM | Quantity<br>Allowed | Quantity<br>Required               | CIF<br>Value<br>(in INR) | CIF Value<br>(in Freely<br>Convertible<br>Currency) |
|---|----------------------|-----------------|--------------|----------------------------------|-----|---------------------|------------------------------------|--------------------------|---|
| Technica<br>l<br>Features/<br>Descript<br>ion |                      | <u> </u>        | <u> </u>     | ITC(HS)<br>Code                  |     |                     | ITC(HS)<br>Code<br>Descriptio<br>n |                          |   |

# Appendix 4D

| Serial Number from Appendix 4D | Remarks |
|--------------------------------|---------|
|                                |         |

# Appendix 4J

| Serial Number from Appendix 4J | Remarks |
|--------------------------------|---------|
|                                |         |

# Supply of Free of cost Inputs

| Source of supply of free of cost inputs        | Destination / Name<br>of thecountry                                    | Description<br>ofitem | Quan<br>tity | U<br>O<br>M | Notional<br>value(in<br>INR) | Notional Value( in<br>Currency of Imports) |  |  |
|--|--|-----------------------|--------------|-------------|------------------------------|--|--|--|
| Total CIF value of Free of Cost Items (in INR) |  |                       |              |             |                              |  |  |  |
| Total CIF value of Free of                     | Total CIF value of Free of Cost Items( in Currency of Imports)         |                       |              |             |                              |  |  |  |
| Total CIF value of Free of                     | Total CIF value of Free of Cost Items (In Freely convertible Currency) |                       |              |             |                              |  |  |  |

# **Drawback Details**

| Item<br>Descripti<br>on | Quantit<br>y<br>Requir<br>ed | Quantity<br>invalidat<br>ed | Quantity to<br>beimported | Type<br>of<br>Impor<br>t | UO<br>M | Total CIF<br>Value/<br>Value of<br>Item | Total CIF Value/ Value of<br>Item (Incurrency of<br>imports) |
|-------------------------|------------------------------|-----------------------------|---------------------------|--------------------------|---------|---|--|
|-------------------------|------------------------------|-----------------------------|---------------------------|--------------------------|---------|---|--|

| Im<br>p<br>ort<br>Ite<br>m<br>seri<br>al<br>no | Ex<br>p<br>ort<br>Ser<br>ial<br>No | Inp<br>uts<br>as<br>per | Ser<br>ial<br>No | In<br>pu<br>t<br>Na<br>m<br>e | Input<br>Item<br>Descri<br>ption | IT<br>C<br>(H<br>S<br>)<br>C<br>o<br>de | Qua<br>ntity<br>Allo<br>wed | Total<br>Quan<br>tity<br>Requ<br>ired | Total<br>Quant<br>ity<br>Invali<br>dated | Total<br>Quan<br>tity<br>to be<br>impo<br>rted | U<br>O<br>M | Ty<br>pe<br>Of<br>Im<br>p<br>ort | To<br>tal<br>CI<br>F<br>Va<br>lue<br>(in<br>IN<br>R<br>) | Tot<br>al<br>CIF<br>value<br>(in<br>freely<br>conver<br>tible<br>curren<br>cy) | Tot<br>al<br>CIF<br>value<br>Invali<br>dated<br>(in<br>INR) | Tot<br>al<br>CIF<br>value<br>impo<br>rted<br>(in<br>INR) |
|--|------------------------------------|-------------------------|------------------|-------------------------------|----------------------------------|---|-----------------------------|---------------------------------------|--|--|-------------|----------------------------------|--|--|---|--|
|  |                                    |                         |                  |                               |                                  |   |                             |                                       |  |  |             |                                  |  |  |   |  |

# **Supplier Details**

| IEC of Indigenous<br>Producer/Supplier from where<br>items are to be procured | Name of<br>Indigenous<br>Producer/suppli<br>er | Address of<br>Indigenous<br>Producer/Supplier | Regional Authority of<br>Indigenous<br>Producer/Supplier |
|---|--|---|--|
|   |  |   |  |

# Wastage Claimed

| Im<br>p<br>ort<br>Ite<br>m<br>ser<br>ial<br>No | Ex<br>p<br>ort<br>Ser<br>ial<br>No | Inp<br>uts<br>as<br>per | Ser<br>ial<br>No | In<br>pu<br>t<br>Na<br>m<br>e | Inp<br>ut<br>Ite<br>m<br>Des<br>crip<br>tion | IT<br>C(<br>HS<br>)<br>Co<br>de | Qua<br>ntity<br>Allo<br>wed | Total<br>Quan<br>tity<br>Requ<br>ired | Total<br>Quant<br>ity<br>Invali<br>dated | Tota<br>l<br>Qua<br>ntity<br>to be<br>impo<br>rted | U<br>O<br>M | Ty<br>pe<br>Of<br>Im<br>p<br>ort | Tot<br>al<br>CI<br>F<br>Va<br>lue<br>(in<br>IN<br>R<br>) | Tot<br>al<br>CIF<br>valu<br>e (in<br>free<br>ly<br>con<br>vert<br>ible<br>curr<br>enc<br>y) | Wast<br>age<br>Clai<br>med | Justific<br>ation |
|--|------------------------------------|-------------------------|------------------|-------------------------------|--|---------------------------------|-----------------------------|---------------------------------------|--|--|-------------|----------------------------------|--|---|----------------------------|-------------------|
|  |                                    |                         |                  |                               |  |                                 |                             |                                       |  |  |             |                                  |  |   |                            |                   |

# **Cumulative Import Value**

| Grand Total CIF value of Imports applied for (In INR)                         |  |  |  |  |  |  |
|---|--|--|--|--|--|--|
| Grand Total CIF value of Imports applied for (In currency of imports)         |  |  |  |  |  |  |
| Grand Total CIF value of Imports applied for (In US \$)                       |  |  |  |  |  |  |
| Grand Total CIF value of Imports applied for (In Freely Convertible Currency) |  |  |  |  |  |  |
| Grand Total CIF value of Imports invalidated (In INR)                         |  |  |  |  |  |  |
| Grand Total CIF value of Imports invalidated (In currency of imports)         |  |  |  |  |  |  |
| Grand Total CIF value of Imports invalidated (In US \$)                       |  |  |  |  |  |  |
| Total exemption (GST duty in notional value)                                  |  |  |  |  |  |  |

| Total exemption (Basic custom duty in notional value) |  |
|---|--|
| Total Value Addition in                               |  |

### Past Year Production/consumption Data Details

|           | port Details         |                         |             | Input Details         |                          |             |   |  |  |
|-----------|----------------------|-------------------------|-------------|-----------------------|--------------------------|-------------|---|--|--|
| al Year 👘 | sultant<br>oductName | Production<br>by weight | U<br>O<br>M | Consumed<br>Item Name | Quantity<br>Consum<br>ed | U<br>O<br>M | Quantity consumed per<br>unitproduction |  |  |

### Past Year Production/consumption Cumulative Value

| Financial Year | Total production by weight | Total Quantity Consumed |
|----------------|----------------------------|-------------------------|
|                |                            |                         |

### Attachment Details

| Attachment Type | Remark | Attachment Name |  |  |
|-----------------|--------|-----------------|--|--|
|                 |        |                 |  |  |

### Bank Guarantee Details

| Type of<br>Guarantee | Unique Document<br>ID | Start<br>Date | End Date | Bank IFSC<br>Code | Bank<br>Details | Value (In<br>INR) | Status |
|----------------------|-----------------------|---------------|----------|-------------------|-----------------|-------------------|--------|
|                      |                       |               |          |                   |                 |                   |        |

### **DECLARATION / UNDERTAKING**

I / We hereby declare that:

- 1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
- 3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor /Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
- 4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).

- 5. Applicable in case of Advance Authorisation applications under paragraph 4.07 of HBP only.
- 6. I / We shall abide by the final fixation of norms by the Norms Committee (NC) and shall pay in cash to the Government Customsduty together with interest (as notified) reckoned from the date of imports till the date of deposit on the inputs imported in excessof the norms fixed by NC.
- 7. No export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
- 8. That I/We have updated the IEC profiles in ANF 1.
- 9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act, 1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974.
- 10. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

| Place                  | Date        |  |
|------------------------|-------------|--|
| Name                   | Designation |  |
| Email                  | Mobile      |  |
| Office<br>Address      |             |  |
| Residential<br>Address |             |  |

Amount to be Paid: (In INR).

| 12.       | 12. DSC / E-Sign Details |                  |                |                     |                         |                |  |                               |                               |
|-----------|--------------------------|------------------|----------------|---------------------|-------------------------|----------------|--|-------------------------------|-------------------------------|
| S.N<br>0. | E-sign<br>Type           | Serial<br>Number | Signed<br>Date | Certificate<br>Type | Certifying<br>Authority | Common<br>Name |  | Certificate<br>Issued<br>Date | Certificate<br>Expiry<br>Date |
|           |                          |                  |                |                     |                         |                |  |                               |                               |

### **GUIDELINES FOR APPLICANTS**

Please see paragraphs 4.04, 4.30, 4.31, 4.32, 4.44 and 4.84 of HBP relevant to the Scheme under which the application is being filed

1. Applicant shall file application online using digital signature only.

2. Where no wastages have been claimed and inputs are taken on net-to-net basis, in such cases, it should be specifically mentioned in relevant column of ANF.

For Advance Authorisation:

1. Bank Receipt / EFT / Credit Card details evidencing payment of application fee in terms of Appendix 2K.

2. Please upload following documents:

i. In case of issue of Advance Authorisation for Annual Requirement:

a. Statement of exports made in the preceding financial year duly certified by a Chartered Accountant / Cost Accountant / Company Secretary in the format given in Appendix 5B.

b. Self certified copy of the manufacturing licence of the applicant firm or his supporting manufacturer.

ii. Invalidation Letter(s) in case of supplies to an Advance Authorisation holder. However, in case of switch over from physical exports / deemed exports to intermediate supplies, such invalidation letters can also be furnished at the time of redemption of advance authorisation.

iii. In case of Deemed Export:

Project Authority Certificate other than in case of supplies against (i) Advance Authorization (ii) EPCG & (iii) EOU / EHTP / STP / BTP units;

3. In cases where import of fuel has been sought for under Advance Authorisation / Advance Authorisation for Annual Requirements (excluding Advance Authorisation for Annual Requirement applications for ad-hoc norms and those under paragraph 4.07 of Hand Book of Procedure), please upload following documents:

a. Self certified copy of the permission issued to the manufacturer exporter by the competent authority (concerned State Electricity Board or Power Corporation or Regulatory Commission of the State) under Section 44 of the Electricity (Supply) Act, 1948 for the installation of captive power plant based on the specified fuel unless the permission is specifically waived by the State Electricity Board; and

b. Self certified copy of the letter intimating the date of commissioning of the captive power plant from the concerned authority which issued the permission letter is to be submitted.

Note: Import of only such fuel(s) shall be allowed which have / has been specified in the said permission.

4. Please upload following documents in case of issue of Advance Authorisation under paragraph 4.07 of Handbook of Procedure:

a. Information as per Appendix 4E.

b. Production and Consumption data of the manufacturer / supporting manufacturer of the preceding three financial years, duly certified by the Chartered Accountant / Cost Accountant / Jurisdictional Excise Authority.

5. Please state 'Not Applicable' wherever the information / data is not applicable to the applicant.